

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. NO.8 IN CIVIL APPEAL NO.1 7 4 8 OF 19 9 9

STAN D A R D CHAR T E R E D BAN K & ORS.

Appellant (s)

VE R S U S

DIR E C T O R A T E OF EN F O R C E M E N T & ORS.

Respondent(s)

(For clarification of Court's order dated 24/ 0 2 / 2 0 0 6)

With I.A. No.5 in Civil Appeal No.1 7 5 0 of 19 9 9

(For clarification of Court's order dated 24/ 0 2 / 2 0 0 6)

Date: 25/ 0 7 / 2 0 0 6 These matters were called on for hearing today.

CORAM :

HON' B L E T H E C H I E F J U S T I C E

HON' B L E M R . J U S T I C E C . K . T H A K K E R

HON' B L E M R . J U S T I C E P . K . B A L A S U B R A M A N Y A N

For Appellant(s)/ Mr. K. K. Venugopal, Sr. Adv.

Applicant(s)

Mr. J aideep Gupta, S r. Adv.

Ms. B. Vijaya l a k s h m i Menon, Adv.

Ms. Indu Malhotra, Adv.

Ms. anupa m, Adv.

Ms. Ekta Kapil, Adv.

Mr. T.R. Andhyarujina, S r. Adv.

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Ms. Srabonee Roy, Adv.

for M/s. Gagrat & Co., Adv.

For Respondent(s) Mr. P. P . Malhotra, A S G.

Mr. A.K. P a n d a , S r. Adv.

Mr. N.K. Matta, Adv.

Mr. B. Krishna Pr a s a d, Adv.

M/s. Fox Mandal & Co., Adv. (N/ P)

Mr. V.K. Verm a, Adv.

UPON hearing counsel the Court made the following

O R D E R

We have heard the learned counsel.

No clarification is required.

The interlocutory applications are dismissed.

[T.I. Rajput]

[V. P. Tyagi]

A.R.- cum- P. S.

Assistant Registrar